

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5436/2021

(Arising out of impugned final judgment and order dated 23-10-2019 in WC No. 40546/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

MEWA LAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.31333/2021-CONDONATION OF DELAY IN FILING and IA No.31334/2021-EXEMPTION FROM FILING O.T.)

Date : 10-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the State seeking adjournment, the matter is adjourned for four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)